

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 112(ND) 15

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

**NAME OF THE COMPANY:** M/s Sandeep Madan & Ors Vs. M/s Brys Projects Pvt. Ltd. & Ors

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s) :	Mr. Parminder Singh, Advocate Mr. Shiv Johar, Advocate		
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	For the Respondent (s):	Mr. Kunal Sabharwal, Advocate for R 4 Mr. Shashank Agarwal, Advocate for R 5 & 6		
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**ORDER**

It appears that the order dated 29<sup>th</sup> May 2017 vide which Bailable warrants were directed to issue to Respondents 2 & 3 was not issued by the Bench Officer. Steps be taken for issuing Bailable Warrants in terms of the previous order requiring their presence in Court on 13<sup>th</sup> October, 2017 to be executed through the SHO, Sector 44, Noida through the Sr. Superintendent of Police, Gautam Budh Nagar. Copy of the Bailable warrants to be given. Dasti to the petitioner in each case.

— Sd —  
**(S. K. Mohapatra)**  
**Member (T)**

— Sd —  
**(Ina Malhotra)**  
**Member (J)**